

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

MISC. APPLICATION NO. 210 OF 2022
IN/AND
WRIT PETITION(C) NO. 56 OF 2017

PANKAJ KUMAR MISHRA & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

O R D E R

This application is for recall of order dated 17.12.2021 dismissing the writ petition for non-prosecution.

For the reasons mentioned in the application, the writ petition stands restored to the file to its original number.

The miscellaneous application is allowed accordingly.

However, after hearing learned counsel for the parties as well as learned Attorney General for India, we deem it appropriate to dispose of this writ petition with liberty to the petitioners to revive the same in the event the next elections notified for the State or Parliamentary elections, the same arrangement or dispensation is continued as in terms of notification

dated 13.01.2014 read with corrigendum dated 04.01.2017.

In other words, we are not disposing of this petition on merits, having noticed that, at least, two Assembly elections have been conducted after the impugned notification and, therefore, we give liberty to the petitioners to revive the writ petition, if the cause of action continues until the next general election(s).

The writ petition is disposed of accordingly.

Pending applications, if any, stand disposed of.

.....,J.
(A.M. KHANWILKAR)

.....,J.
(C.T. RAVIKUMAR)

NEW DELHI;
FEBRUARY 07, 2022.

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(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)

